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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.2544 of 1996

New Delhi, dated this the 27th August, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mrs. Kamlesh Kumari,
W/o Shri Raman Lal,
No.26-D, Gali No.25, Moladband Colony,
Badarpur,
New Delhi-110044. .. APPLICANT

By Advocate: Shri Yogesh Sharma

VERSUS

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Bikaner Division,
Bikaner (Raj.)
3. The Divl. Personnel Officer,
Northern Railway,
DRM Office,
Bikaner (Raj.) ... RESPONDENTS

By Advocate: Shri Rajeev Sharma

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant prays for quashing of impugned order dated 6.10.95 (Ann. A-1) terminating her services.

2. We have heard Shri Yogesh Sharma for applicant and Shri Rajeev Sharma for respondents.

3. From the submissions made by both counsel and materials on record it appears that the applicant's services were terminated

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w.e.f. 6.10.95 on account of her failing to qualify T-7 initial course for the post of Commercial Clerks. However, it transpires that subsequently applicant has been appointed as Clerk/Tyist as a fresh appointment vide Respondents order dated 16.7.97 (a copy of which is taken on record) and the applicant is reported to have joined the said post on 17.7.97.

4. Under the circumstances, we are not inclined to interfere any further in the O.A. which is accordingly disposed of with no order as to costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

/GK/

S.R. Adige
(S.R. ADIGE)
Member (A)